

20.03.2007

CP 63/2005 (OA 548/2004)

Mr. P. V. Callan, Counsel for applicant.
Mr. V. S. Tupper, Counsel for respondents.

Learned counsel for the respondents submit that they have obtained stay from the Hon'ble High Court in the Writ Petition filed against the order passed by this Tribunal.

As such this Contempt Petition is sine-die and consigned to record. In case the stay granted by the Hon'ble High court is vacated or the Writ Petition filed by the respondents is dismissed, the applicant will be at liberty to revive this Contempt Petition by filing an MA.


(J.P. SHUKLA)
MEMBER (A)

AHO

(KULDIP SINGH)
VICE CHAIRMAN